

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
STARRED QUESTION NO.417
TO BE ANSWERED ON 29TH MARCH, 2023

CASES OF ADULTERATION IN FOODGRAINS

†*417. SHRI RAMCHARAN BOHRA

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is providing better quality foodgrains to the consumers through fairprice shops in the country and if so, the details thereof;
- (b) whether fair price shop owners have been found involved in adulteration of foodgrains and if so, the details thereof along with the number of cases of adulteration that have come to the notice of the Government, State-wise;
- (c) the details of action taken against those found guilty;
- (d) whether the Government has received any complaints regarding corruption/irregularity in the ration system allocated for the poor and alleged diversion of funds; and
- (e) if so, the number and details of the said cases in which action has been taken during the last three years?

A N S W E R
MINISTER OF COMMERCE & INDUSTRY, CONSUMER AFFAIRS, FOOD
& PUBLIC DISTRIBUTION AND TEXTILES
(SHRI PIYUSH GOYAL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO.417 FOR ANSWER ON 29.03.2023 IN THE LOK SABHA.

(a): Yes Sir. Government has issued following instructions to State Government/UTs and Food Corporation of India (FCI) to ensure the supply of good quality foodgrains under Public Distribution System (PDS):

- **Only good quality foodgrains free from insect infestation and conforming to Food Safety Standards are to be issued under TPDS and other welfare schemes.**
- **Ample opportunities are provided to the State Government/UT Administration to inspect the stocks prior to lifting from FCI godowns. State/UTs may ensure that officers not below the rank of Inspector are deputed for inspection of the foodgrains before their lifting from FCI godowns.**
- **Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Government/UT Administration.**
- **An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrains stocks from FCI godowns.**
- **Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government.**
- **It is the responsibility of the concerned State Government/UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.**
- **The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes should meet the desired standards under the Food Safety and Standards Authority of India (FSSAI).**

(b) and (c): The State/UTs-wise details of all food samples received, analysed, found non-conforming to the norms and action taken under provision of FSS Act, 2006 during the year 2021-22 is enclosed at Annexure.

(d) and (e): Public Distribution System (PDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for intra-state allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards and supervision and monitoring of the Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments. Therefore, as and when complaints are received, these are referred to the State/UT Government concerned for inquiry and appropriate action. An offence committed in violation of the provisions of TPDS (C) Order 2015 is liable for penal action under the essential Commodities Act, 1955 and also empowers the State/UTs to take punitive action under relevant provisions.

ANNEXURE REFERRED TO IN REPLY TO PART (c) & (d) OF STARRED QUESTION NO. *417 DUE FOR ANSWER ON 29.03.2023 IN LOK SABHA

Annual Public Laboratory Testing Report of Enforcement Sample (FY 2021-22)

Name of State/UT	No. of Samples lifted	No. of Samples Analysed	No. of Samples wherein Analysis Report Awaited	No. of Samples found Non-Conforming		Details of Civil Cases						Details of Criminal Cases			
						No. of Cases Launched	No of Cases decided		No of pending cases		No. of Cases Launched	No of Cases decided			No. of Pending Cases
				From Samples lifted in previous year but Analysis Report declared this year	From samples lifted and analysed this year		Convicted	Penalties Raised (Rs.)	In AO Court	In Appellate Tribunal		Convicted with fine & Imprisonment	Acquitted	Penalties Raised (Rs.)	
Andaman & Nicobar Islands	850	850	0	0	4	6	5	65000	0	0	0	0	0	0	0
Andhra Pradesh	5290	5290	45	5	528	271	484	7313178	1285	87	41	6	13	200000	635
Arunachal Pradesh	330	108	222	1	1	0	0	0	4	0	1	0	1	0	5
Assam	523	520	0	2	64	25	5	70000	185	0	3	0	0	0	18
Bihar	2140	555	1585	17	0	23	75	1735000	565	0	9	0	0	0	165
Chandigarh	388	388	0	1	27	95	60	975000	36	8	61	1	0	30000	111
Chhattisgarh	1437	1436	1	20	160	118	90	1214000	375	24	39	6	0	20000	312

Dadra Nagar Haveli & Daman & Diu	250	234	29	0	0	10	7	238500	3	0	0	0	0	0	0
Delhi	1956	1956	0	5	213	196	89	3919500	473	12	48	27	2	1968000	134
Goa	200	200	0	0	14	9	2	60000	12	2	4	0	0	0	6
Gujarat	16022	13663	2359	67	757	626	668	39693358	2474	531	79	14	2	327500	499
Haryana	4344	4235	109	96	1086	587	78	9081400	1057	22	60	21	1	70000	321
Himachal Pradesh	1923	1745	205	14	294	248	249	3249100	203	2	15	0	3	0	52
Jammu & Kashmir	9265	8109	1838	240	1495	2244	1931	13910840	3829	45	34	4	5	115000	185
Jharkhand	706	175	531	0	85	67	42	919500	273	0	15	8	0	70000	107
Karnataka	5965	5844	121	0	150	147	125	1734600	173	0	13	0	0	0	221
Kerala	7890	7855	35	64	861	599	237	7470700	1471	32	361	10	4	306000	1348
Ladakh	66	47	47	0	19	19	12	113000	5	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	15355	16059	3409	889	2011	2786	2030	69280500	2548	512	169	72	8	764500	953
Maharashtra	13118	9580	3538	320	1134	1587	787	19160750	4085	89	272	12	0	33000	7981
Manipur	314	236	78	0	3	0	1	40000	0	0	0	1	0	3000	0
Meghalaya	309	70	239	0	5	0	0	0	6	0	0	0	0	0	6
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	157	127	30	0	14	5	0	0	5	0	0	0	0	0	0

Odisha	1168	1168	0	0	260	63	52	562000	98	0	43	0	0	0	76
Puducherry	5	5	0	0	2	2	2	10000	0	0	0	0	0	0	0
Punjab	6768	6768	0	0	1059	784	0	9781600	1147	36	63	8	6	76000	407
Rajasthan	12879	10386	2493	0	2891	1125	626	13101075	499	360	33	1	0	66020	131
Sikkim	66	66	0	5	0	4	0	0	4	0	0	0	0	0	0
Tamil Nadu	19858	16363	8478	1033	2745	3121	2884	30086000	1804	37	837	360	27	7863000	2249
Telangana	3077	3077	0	0	353	281	77	877600	204	0	32	0	1	0	31
Tripura	51	31	20	0	0	0	0	0	0	0	0	0	0	0	5
Uttar Pradesh	26934	21987	10029	5372	7781	13221	8585	291746400	27307	1505	2694	118	13	1660000	9714
Uttarakhand	2397	2511	800	205	355	574	182	6086700	922	29	13	1	0	200000	52
West Bengal	3380	2701	679	67	140	63	52	1420500	43	5	7	1	1	50000	6

Includes data from samples tested in both Public and private labs.
